

[English]

Construction and Maintenance of National Highways

4978. SHRI HARISH NARAYAN PRABHU ZANTYE : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the budgetary provision and actual expenditure on construction/maintenance of new National Highways during the last three years, year-wise alongwith provision made for 1995-96; and

(b) the steps taken/proposed to be taken to improve design, standards and quality of materials used for repairs and maintenance of National Highways?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) In the last three years only one National Highway (NH) has been added to the NH system i.e. Nh-18 in Andhra Pradesh. The allocations to the States for the development and maintenance are made on lump-sum basis and not National Highway-wise.

(b) Continuous efforts for improvement in design standards and quality of materials are made by undertaking various research schemes in different areas of road and bridge engineering.

Supply of Can Fertilizers

4979. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether Can fertilizer is supplied to the State Government of Andhra Pradesh through National Fertilizer Limited;

(b) if so, the quantity supplied in 1994-95;

(c) whether this fertilizer is distributed directly to the dealers for further sale to the farmers; and

(d) if so, the criteria adopted for fertilizer distribution by National Fertilisers Limited?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS, AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) to (d). National Fertilizers Limited (NFL) supplies Calcium Ammonium Nitrate directly to fertilizer dealers in Andhra Pradesh on the basis of their marketing strength and capacity to make the required financial arrangements. During 1994-95, 24892 MTs of the material was supplied by NFL to the State.

Gas/Hydro/Thermal Power Projects in A.P.

4980. DR. R. MALLU : Will the Minister of POWER be pleased to state :

(a) whether the Union Government have accorded approval to certain gas, hydro and thermal power projects to be set up in Andhra Pradesh;

(b) if so, the time by which the construction work is likely to be started;

(c) if not, the reasons therefor; and

(f) the number and details of Memoranda of Understanding (MoUS) signed with the foreign companies so far in connection with power generation in various States?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL) : (a) to (c). The construction work of all the hydro-electric project in Andhra Pradesh which has been accorded sanction have been taken up. The construction work of the Gas Based Power Projects would be taken up as soon as all inputs and clearances are tied up by the private promoters and financial closure is achieved.

(d) So far Memorandum of Understanding (MOUs) have been signed for setting up of 46 power projects for a capacity addition of 34974 MW in the private sector involving foreign investment (including NRI and Joint Venture proposals).

[Translation]

Allegations on Human Rights Violations

4981. DR. LAL BAHADUR RAWAL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether any allegation has been levelled by the UN Commission on Human Rights in regard to human rights violations in Jammu & Kashmir;

(b) if so, the details thereof and the counter steps taken by the Government in this regard; and

(c) the steps taken by the Government, so far, for apprising the UN Commission on Human Rights of the atrocities committed by the militants in the Kashmir valley and the steps taken/being taken by the Government at international level for exposing Pakistan attitude on training Kashmiri militants?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) and (b). The UN Human Rights Commission deliberates on human rights situation in various countries under specific agenda items during its sessions and its thematic and country specific mechanisms further keep different aspects of the human rights situation in all countries under continuous scrutiny. Certain reports of these mechanisms have touched on certain aspects of the human rights situation in India, as also in many